

Central Administrative Tribunal, Principal Bench

Review Applications Nos.169 & 178 of 2000
MAS Nos. 1366 & 1403 of 2000
(in O.As.Nos.1791 & 1792 of 1996)

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New Delhi, this the 5th day of July, 2000

Hon'ble Mr. Justice Ashok Agarwal Chairman
Hon'ble Mr. V.K. Majotra, Member (Admnv)

(1) R.A.No.169 of 2000
MA No.1366/2000
(in OA No.1791/1996)

Union of India & Ors - Applicants
Shri Hari Singh & Ors Versus - Respondents

(2) R.A.No.178 of 2000
MA No.1403/2000
(in OA No.1792/1996)

Union of India & Ors. - Applicants
Sh.Laxmi Kant Saxena & Ors. Versus - Respondents


O R D E R (in circulation)

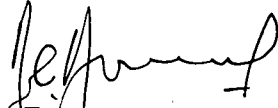
By V.K.Majotra, Member(Admnv)-

These review applications made under Section 22(3) of the Administrative Tribunals Act, 1985 seek recalling of the order dated 1.3.2000 in OAs Nos. 1791 & 1792/1996.

2. Whereas the respondents had received copies of aforesaid order of 1.3.2000 on 13.3.2000, the review applications have been made much beyond the time limit prescribed in Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987. Apart from the delay in filing the review applications, the review-applicants seek to reopen the entire case which is beyond the scope of review.

3. In the result, these review applications are dismissed at the circulation stage itself.


(V.K.Majotra)
Member (Admnv)


(Ashok Agarwal)
Chairman